

Listed on : 30.07.2024

Court No . : 14

Item No : 35

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) DIARY NO.
18885 OF 2024

WITH

I.A. NO. 112132 and 112134 OF 2024

**(Applications for exemption from filing O.T. and for condonation of
delay in filing SLP)**

BHAGWAN SINGH

...Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH AND ANR.

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 17.05.2024 when the Court was pleased to pass the following order:

“Issue notice on both the application seeking condonation of delay in filing the SLP as well as on the SLP, returnable after eight weeks. ”

Accordingly, show cause notice returnable on 29.07.2024 was issued to both the respondents via speed post.

It is submitted that Ms. Sakshi Kakkar, advocate has on 05.07.2024 e-filed vakalatnama and memo of appearance on behalf of respondent no.1/State.

It is further submitted that Ms. Apoorva Singhal, advocate has on 29.07.2024 e-filed vakalatnama, memo of appearance and counter affidavit on behalf of respondent no.2. Paperbooks of counter affidavit are circulated herewith for kind perusal of Hon'ble Court.

Service is complete for both the respondents.

There is a delay of 779 days in filing the SLP and the advocate for the petitioner has filed application for condonation of delay in filing SLP which is

registered as I.A. No.112134 of 2024.

It is further submitted that a letter dated 09.07.2024 has been received from Bhagwan Singh (in vernacular language) wherein he stated that he has not filed any SLP in this Hon'ble Court and the instant matter is falsely filed in his name. Copy of the letter in vernacular language and in translated version is circulated herewith for your kind perusal.

It is lastly submitted that an email dated 29.07.2024 from Mr. Rishi Kumar Singh Gautam, advocate is received wherein he states that he is entering appearance on behalf of petitioner viz. Mr. Bhagwan Singh and has also attached vakalatnama, memo of appearance alongwith affidavit of the petitioner which has been sent to the advocate. The copy of the email alongwith attachments is enclosed herewith.

The matter with applications above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 29th day of July, 2024.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Anubhav, Advocate

Ms. Sakshi Kakkar, Advocate

Ms. Apoorva Singhal, Advocate

Sd/-

ASSISTANT REGISTRAR

To,

Date: 09.07.2024

Ld. Secretary General
Hon'ble Supreme Court, New Delhi

Subject: Regarding filing of false SLP Criminal Dairy No.18885/2024, titled Bhagwan Singh Vs. State of UP & Ors. in the Hon'ble Supreme Court in the name of the applicant.

Sir,

It is my humble request that I was called to Police Station Sahaswan, District Budaun, Uttar Pradesh on 03.07.2024. When I went to the police station, the inspector gave me a notice of the Supreme Court in which Bhagwan Singh vs. Uttar Pradesh & Ors. is written and obtained my signature on the form and gave me a photocopy of it.

It is, therefore, I request your goodself that I have not filed this case in the Supreme Court. Other person has deliberately filed a false matter under conspiracy; I have neither signed any Vakalatnama nor any affidavit, nor I have engaged any advocate for me, nor I came to Delhi in past. I am a very poor man and I support my family by doing labour work.

It is my humble request that whenever I will be asked by your goodself to appear in the Supreme Court, I will appear myself along with the lawyer.

Therefore, it is my humble request to you to kindly investigate the people who have filed the above false case in my name and take strict legal action against them and order be passed to take this lettter on record in the above matter.

Applicant

Sd/- Bhagwan Singh
Son of late Shri Ulfat Singh
Address-Village-Mudari, Sidharpur,
Sahaswan, Budaun, Uttar Pradesh-
243638

Encl: Copy of all documents are attached.

Affidavit (Claimant)

I, Bhagwan Singh, son of Late Shri Ulfat Singh, Address-Village-Mudari, Sidharpur, Sahaswan, Budaun, Uttar Pradesh-243638 hereby sincerely declare as follows:-

1. That my above address is correct and true.
2. That whatever I have written in my application. These are correct and true to my knowledge and there is no pressure on me and I have not concealed anything in it. I swear in the name of God.

The seal of oath Commissioner

Sd/- Bhagwan Singh
Deponent

09 Jul 2024

Verification:-

It is verified today on 06.07.2024 at New Delhi that the above written statement is correct and true to my personal knowledge and I have not concealed anything in it

Sd/- illegible
Self
Identified the deponent
who has signed in my presence
Mobile : 845170765635

Sd/- Bhagwan Singh
Deponent

Solemnly sworn before me
read over & explained to the deponent
admitted to be correct
Sd/-
Oath Commissioner, New Delhi

सेवा में,

दिनांक:09.07.2024

माननीय सैक्रेट्री जरनल

माननीय सर्वोच्च न्यायालय,

नई दिल्ली

विषय:—प्रार्थी के नाम से झूठी **SLP Criminal Dairy**
No.18885/2024, Bhagwan Singh Vs.
State of UP AND ORS माननीय सुप्रीम कोर्ट में दाखिल
करने के संदर्भ में।

महोदय,

सविनय निवेदन यह है कि मुझे दिनांक 03.07.2024 को थाना
सहसवान, जिला बंदायु, उत्तर प्रदेश में बुलाया गया था मैं थाने पर गया
तो मुझको दरोगा जी ने सुप्रीम कोर्ट का नोटिस दिया जिसमें भगवान सिंह
बनाम उत्तर प्रदेश व अन्य लिखा हुआ है और प्रपत्र पत्र पर मुझसे
हस्ताक्षर करा लिये और उसकी एक फोटो प्रतिलिपि मुझे दे दी।

अतःश्रीमान जी से नम्र निवेदन है कि यह मुकदमा मैंने
सर्वोच्च न्यायालय में दायर नहीं किया है। किसी व्यक्ति ने जान-बूझ कर

षडयंत्र के तहत झूठा दायर किया है ना ही मैंने किसी बकालत नामे
पर हस्ताक्षर किये और ना ही किसी शपथ पत्र पर हस्ताक्षर किये हैं और
ना ही मैंने अपने कोई अधिवक्ता नियुक्त किया है और ना ही मैं आज से



भगवान सिंह

पहले कभी दिल्ली आया हूँ। मैं बहुत ही गरीब आदमी हूँ और मेहनत मजदूरी करके अपने परिवार का भरण पोषण करता हूँ।

सविनय निवेदन है कि जब भी श्रीमान के द्वारा मुझे सर्वोच्च न्यायालय में हाजिर होने के लिए कहा जायेगा तो मैं स्वयं व वकील साहब के साथ हाजिर हो जाऊंगा।

अतः आपसे नम्र निवेदन है कि मेरे नाम से उपरोक्त झूठा मुकदमा दायर करने वालो की जांच करवाने की कृपा करे और उनके खिलाफ सख्त से सख्त कानूनी कार्यवाही की जाये और इस पत्र को उपरोक्त वाद के रिकार्ड पर लाये जाने का आदेश देने की कृपा की जाये।

प्रार्थी

भगवान सिंह

भगवान सिंह पुत्र स्व० श्री उल्फत सिंह

पता—ग्राम—मुडारी, सिधारपुर,

सहस्वान, बदायुँ, उत्तर प्रदेश—243638

संलग्न

सभी दस्तावेजो की प्रतिलिपि साथ में संलग्न हैं।



शपथ पत्र (दावेदार)

मै भगवान सिंह पुत्र स्व० श्री उल्फत सिंह, पता—ग्राम—मुडारी, सिधारपुर, सहस्वान, बदायुँ, उत्तर प्रदेश—243638 एतद् द्वारा निश्ठापूर्वक निम्न प्रकार से घोशणा करती हूँ कि:—

1. यह कि मेरा उपरोक्त पता सही एवं सत्य है।
2. यह कि मैंने जो भी अपने प्रार्थना पत्र में कथन लिखे हैं। वह मेरे संज्ञान में सही एवं सत्य हैं और किसी भी प्रकार का मेरे उपर जोर दबाव नहीं है और कुछ भी मैंने इसमें छिपाया नहीं है। ईश्वर मेरा साक्षी हूँ।

सत्यापन:—

आज दिनांक 06.07.2024 को नई दिल्ली में यह सत्यापित किया जाता है कि उपरोक्त लिखित कथन मेरी निजि जानकारी में सही व सत्य है और इसमें मैंने कुछ भी नहीं छिपाया है



भगवान सिंह

अभिसाक्षी

09 JUL 2024

Virender Nagar
Self
Identifying the Deponent who
has signed in my presence.
845170765635

Solemnly sworn before me read
over & explained to the deponent
Admitted to be correct.
Oath Commissioner, New Delhi

09 JUL 2024 भगवान सिंह

अभिसाक्षी

09 JUL 2024



भारत सरकार
Government of India



भगवान सिंह
Bhagvan Singh
जन्म तिथि / DOB : 01/01/1983
पुरुष / Male



8951 7076 5635

आधार - आम आदमी का अधिकार

भगवान सिंह



भारत सरकार
Unique Identification Authority of India

पता:
आत्मज: उल्फत, मुदरई सिधारपुर,
सहस्वान, बदायूं, उत्तर प्रदेश,
243638

Address:
S/O: Ulfat, Mudari Sidharpur,
Sahaswan, Budaun, Uttar
Pradesh, 243638

8951 7076 5635

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in

MR-909

माओ उच्चतम न्यायालय प्रकरण/अतिआवश्यक/महानिदेशक

मुख्यालय पुलिस महानिदेशक, उत्तर प्रदेश

विधि प्रकोष्ठ, प्रथमतः, टावर-2, पुलिस मुख्यालय, वीरभद्रनगर विहार, लखनऊ-226007
 पत्रांक-डीजी-दस-विओप्र0-रिट-मिस/2024 / 3372
 दिनांक: जून 24, 2024

सेना में,
 वरिष्ठ पुलिस अधीक्षक
 लखनऊ

विषय: स्पेशल लीव टू अपील (क्रिमिनल) डायरी संख्या-18885/2024 भगवान सिंह बनाम उत्तर प्रदेश राज्य व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक श्री राजेश कुमार अग्रवाल, विशेष सचिव, गृह(पुलिस) अनुभाग-12, उओप्र0 शासन, लखनऊ के फाइल संख्या-12005/104/2024 दिनांक 19.6.2024 (छाया प्रति संभव) का संदर्भ ग्रहण करने का कष्ट करें, जो आपको सम्बोधित तथा पुलिस महानिदेशक उओप्र0 को पूर्णतः करते हुए विषयांकित प्रकरण में नियमानुसार ससन्ध विधिक/अग्रतः आवश्यक कार्यवाही कराने की कार्यवाही से शासन को अवगत कराने की अपेक्षा की गयी है। प्रकरण में सुनवाई की अंतिम तिथि 22.6.2024 नियत है।

उक्त निदेशानुसार शासन का उपरोक्त पत्र संलग्न कर इस अनुरोध के साथ अपील के शासन के पत्र में की गई अपेक्षा के क्रम में अपेक्षित कार्यवाही प्राथमिकता के आधार पर कार्यान्वयन कराते हुए कृत कार्यवाही से शासन करे अवगत कराने का कष्ट करें।


सन्धक: यथोपरि

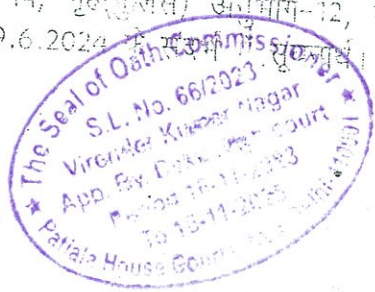
सहस्रवान / रिट सेल

24/6
 (नितासन्द राय)
 पुलिस अधीक्षक, विधि प्रकोष्ठ
 मुख्यालय पुलिस महानिदेशक
 उओप्र0 लखनऊ।

24/06/24
 731-DG-24

प्रतिलिपि श्री राजेश कुमार अग्रवाल, विशेष सचिव, गृह(पुलिस) अनुभाग-12, उओप्र0 शासन, लखनऊ के फाइल संख्या-12005/104/2024 दिनांक 19.6.2024 के सम्बन्ध में।

Sir
 noted

 26/6/24



भगवान सिंह

C-402/6-4-23-14
Delivery Mode: SLP (I) P/257

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) Diary No. 18885 OF 2024

WITH

LA. No. 112132/2024 - APPLICATION FOR EXEMPTION FROM FILING SLP

AND

LA. No. 112134/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING SLP

WITH

PRAYER FOR INTERIM RELIEF

Crim No-442/24

BHAGWAN SINGH

... Petitioner(s)/Appellant(s)

VERSUS

STATE OF U.P. AND ANOTHER

.. Respondent(s)

1. STATE OF U.P.,
THROUGH ITS PRINCIPAL SECRETARY,
HOME U.P AT LUCKNOW, UTTAR PRADESH

PID: 127413/2024 FOR R(1) IN DIARY
NO. 18885/2024 (SEC II)

2. AJAY KATARA S/O MANMOHAN KATARA,
R/O F-2, ASHOK VATIKA, LAJPAT NAGAR,
NEAR P.S. SAHIBABAD,
DISTRICT GHAZIABAD, UTTAR PRADESH

PID: 127414/2024 FOR R(2) IN DIARY
NO. 18885/2024 (SEC II)

WHEREAS the Petition for Special Leave to Appeal with applications above mentioned (copy enclosed) filed in the Registry by Mr. ANUBHAV, Advocate on behalf of the petitioner above named was listed for hearing before this Court on 17th May, 2024, when the Court was pleased to pass the following order:

" Issue notice on both the application seeking condonation of delay in filing the SLP as well as on the SLP, returnable after eight weeks."

NOW, THEREFORE, TAKE NOTICE that the above matter(s) will be posted for hearing before this Court tentatively on 29th July, 2024 at 10.30 O' Clock in the forenoon or so soon thereafter as may be convenient to the Court when you may appear before the court either in person or through Counsel and show cause to the Court as to why Special Leave and interim relief as prayed for be not granted and application for condonation of delay in filing SLP be not condoned and the resultant appeal be not allowed.

You may file your affidavit in opposition to the petition as provided under Rule 6 of Order XXII, S.C.R.2013 within 30 days from the date of receipt of notice or not later than 2 weeks before the date appointed for hearing, whichever be earlier, but shall do so only by setting out the grounds in opposition to the questions of law or grounds set out in the SLPs and may produce such pleadings and documents filed before the Court/Tribunal against whose order the SLP is filed and shall also set out the grounds for not granting interim order or for vacating interim order if already granted.

TAKE FURTHER NOTICE that if you fail to enter appearance as aforesaid, no further notice shall be given to you even after the grant of special leave for hearing of the resultant appeal and the matter above mentioned shall be disposed of in your absence.

Dated : 21st May, 2024

Copy to:-

1 Mr. Anubhav (adv.)

*2. Ms. Sakshi Kakkar, Advocate/ Standing Counsel

*You are requested to file Vakalatnama/appearance on behalf of STATE OF UTTAR PRADESH



ASSISTANT REGISTRAR

ASSISTANT REGISTRAR

महावना 24

12
21/5/24

वादी सूचना पत्र

श्री भगवान सिंह
पुत्र उदफत सिंह
नि० ग्राम मुंडारी
थाना सहवान बदायूं

कृपया अवगत कराना है कि आपके द्वारा पंजीकृत मु०अ०सं०-443/13
/2019 धारा-363, 366, 376 भा०द०वि०
/पाक्सो एक्ट थाना सहवान बदायूं के अभियुक्त अजय द्वारा
मा० उच्च न्यायालय इलाहाबाद में अपील सं०-18885/2024 योजित की
गयी। मा० उच्च न्यायालय इलाहाबाद के प्राविधानुसार आपको बेल की
छायाप्रति प्रदान की जा रही है, जिससे आप उक्त बेल में अपना पक्ष मा०
उच्च न्यायालय इलाहाबाद में रखने की कार्यवाही कर सके।

भगवान सिंह

भगवान सिंह

89 5870 5107



भगवान सिंह

सहाय में अपने हस्ताक्षर

निम्न प्रकार से करता हूँ

- (1) भगवाना सिंह
- (2) भगवाना सिंह
- (3) भगवाना सिंह
- (4) भगवाना सिंह
- (5) भगवाना सिंह
- (6) भगवाना सिंह
- (7) भगवाना सिंह
- (8) भगवाना सिंह
- (9) भगवाना सिंह
- (10) भगवाना सिंह



Re: SLP - Diary No 18885/2024-BHAGWAN SINGH vs. STATE OF U.P

From : rishisgautam@gmail.com Mon, Jul 29, 2024 03:01 PM
Subject : Re: SLP - Diary No 18885/2024-BHAGWAN SINGH vs. STATE OF U.P 📎 2 attachments
To : SECTION II <sec.ii@sci.nic.in>

Dear Sir,

This is in respect of the captioned matter which is listed before Court 14 as Item 35 on 30.07.2024.

I am entering an appearance on behalf of the petitioner. The vakalatnama is attached along with this email for your perusal.

I am also attaching a copy of the affidavit which has been submitted by the Petitioner with the Secretariat of the Hon'ble Chief Justice of India. This affidavit states that some unknown third person has falsely deposed and impersonated Sh. Bhagwan Singh i.e. the Petitioner, in the captioned SLP, to file the captioned SLP.

Thus, for reasons stated in the affidavit, there cannot be a NOC from the earlier Advocate on Record who has filed the present SLP.

This is for your information & records.

--

Rishi Kumar Singh Gautam
Advocate-on-Record
Supreme Court of India

Office:- D-18 (LGF),
Jangpura Extension,
New Delhi- 110014

Mobile: +91-9711007941
Landline: 011-47517310

CONFIDENTIALITY NOTE

The contents of this message including any attachment is legally privileged and confidential, for the use of the intended recipient(s) only. It should not be read, copied and used by anyone other than the intended recipient. If you have received this message in error, please notify us immediately at the above coordinates, preserve its confidentiality and delete it from your system. Thank you.

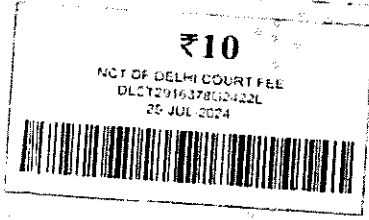
— **Bhagwan Singh Vakalatnama.pdf**
📎 622 KB

— **Bhagwan Singh Affidavit.pdf**
📎 3 MB

Case No - 18885/2024

SECTION.....

IN THE SUPREME COURT OF INDIA



CIVILE/CRIMINAL/APPELLATE/ORIGINAL JURISDICTION

Special Leave Petition Civil/Criminal No. Of 20
Civil/Criminal/Appeal No. Of 20
I.A. Civil No. Of 20
Writ Petition No. Of 20
Transfer Petition(Civil/Criminal) No. Of 2022

In the matter of:

Bhagwan Singh

Petitioner(S)

Appellant(S)

State of UP

VERSUS

Respondent(S)

INDEX OF FILING

S. No.	Descriptions	Copies	Court Fee
1.	Office Report on Limitation		
2.	Listing Performa		
3.	Check List		
4.	Synopses & List of Dates		
5.	Final order & Judgment		
6.	Transfer Petition With Affidavit		
7.	Annexure -P 1 To P 12		
8.	An Application for Condonation/Delay		
9.	An Application for Exemption		
10.	Process Fee With Complete Set SLP		
11.	Vakalatnama & Appearance		10/-
12.	Counter Affidavit		
13.	Rejoinder Affidavit		
14.	Caveat With Vakaltnama	**	

Filed In

I.C No. 7814
KISHAN KUMAR (Clerk)

Rishi Kumar

(RISH KUMAR SINGH GAUTAM)
Advocate for the Petitioner/Respondent
D-18(LGF), Jangpura Extn.
New Delhi - 110014
Mob. No. 9711007941
E-mail: rishisgautam@gmail.com
Code No. 2835

IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL/APPELLATE ORIGINAL JURISDICTION

Dy No - 18885/2024
S.L.P./T.P./W.P./SUIT/APPEAL (Civil/Crl.) No. of 2024



Bhagwan Singh

Petitioners

Versus

State of UP

Respondent

VAKALATNAMA

I, Bhagwan Singh, Petitioner(s)/Respondent(s)/Appellant(s)/Caveator in the above Petition/Appeal/Reference/Suit do hereby appoint and retain **Mr. Rishi Kumar Singh Gautam**, Advocate of the Supreme Court of India, to act and appear for me/us in the above Petition/Appeal/Suit/Reference and on my/ our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said Petition/Appeal/Reference/suit and in application for Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid Advocate in pursuance of this authority.

Dated this the.....27.....day ofJuly.....2024

Accepted: Identified & Certified

Rishi Kumar
(Mr. Rishi Kumar Singh Gautam)
Advocate, Supreme Court

Bhagwan Singh
Petitioner(s)/Appellant(s)/Respondent(s)/Caveator

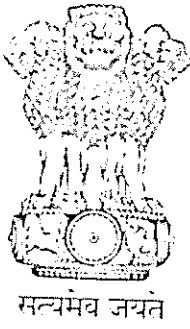
MEMO OF APPEARANCE

To
The Registrar,
Supreme Court of India,
New Delhi.
Sir

Please enter my appearance on behalf of the Petitioner(s)/Appellant(s)/Respondent(s) in the above matter.

Dated.....27/7/.....2024
Address for Service of the Advocate
Office: D-18, Basement,
Jangpura Extension, New Delhi-110014.

Yours Faithfully,
Rishi Kumar
(Mr. Rishi Kumar Singh Gautam)
Advocate for Petitioner/Respondent/Caveator

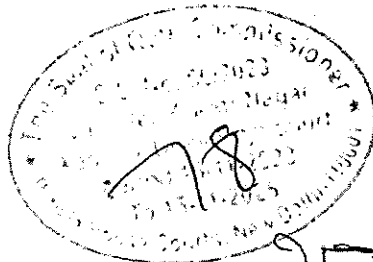
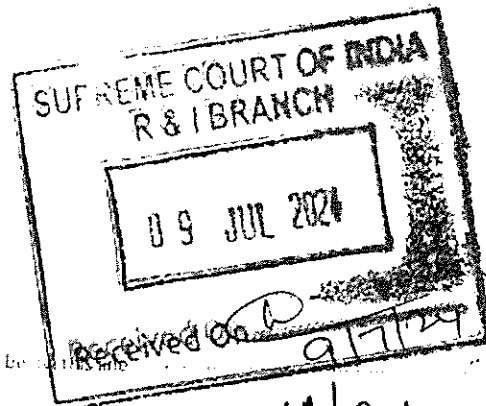
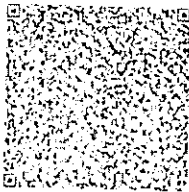


INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL14949569050383W
Certificate Issued Date	: 09-Jul-2024 12:43 PM
Account Reference	: IMPACC (PF)/ dl763913/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL76391384756260971010W
Purchased by	: BHAGVAN SINGH
Description of Document	: Article Others
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: BHAGVAN SINGH
Second Party	: Not Applicable
Stamp Duty Paid By	: BHAGVAN SINGH
Stamp Duty Amount(Rs.)	: 10 (Ten only)



भगवान सिंह

सेवा में,

दिनांक:09.07.2024

माननीय सैक्रेट्री जरनल

माननीय सर्वोच्च न्यायालय,

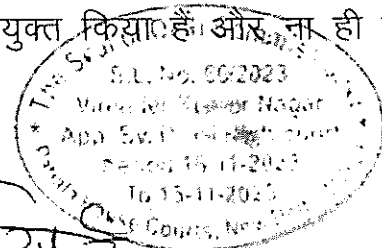
नई दिल्ली

विषय:—प्रार्थी के नाम से झूठी **SLP Criminal Dairy No.18885/2024, Bhagwan Singh Vs. State of UP AND ORS** माननीय सुप्रीम कोर्ट में दाखिल करने के संदर्भ में।

महोदय,

सविनय निवेदन यह है कि मुझे दिनांक 03.07.2024 को थाना सहसवान, जिला बंदायु, उत्तर प्रदेश में बुलाया गया था मैं थाने पर गया तो मुझको दरोगा जी ने सुप्रीम कोर्ट का नोटिस दिया जिसमें भगवान सिंह बनाम उत्तर प्रदेश व अन्य लिखा हुआ है और प्रपत्र पत्र पर मुझसे हस्ताक्षर करा लिये और उसकी एक फोटो प्रतिलिपि मुझे दे दी।

अतःश्रीमान जी से नम्र निवेदन है कि यह मुकदमा मैंने सर्वोच्च न्यायालय में दायर नहीं किया है। किसी व्यक्ति ने जान-बूझ कर षडयंत्र के तहत झूठा दायर किया है ना ही मैंने किसी बकालत नामे पर हस्ताक्षर किये और ना ही किसी शपथ पत्र पर हस्ताक्षर किये हैं और ना ही मैंने अपने कोई अधिवक्ता नियुक्त किया है और ना ही मैं आज से



भगवान सिंह

पहले कभी दिल्ली आया हूँ। मैं बहुत ही गरीब आदमी हूँ और मेहनत मजदूरी करके अपने परिवार का भरण पोषण करता हूँ।

सविनय निवेदन है कि जब भी श्रीमान के द्वारा मुझे सर्वोच्च न्यायालय में हाजिर होने के लिए कहा जायेगा तो मैं स्वयं व वकील साहब के साथ हाजिर हो जाऊंगा।

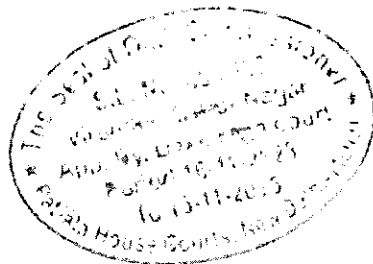
अतः आपसे नम्र निवेदन है कि मेरे नाम से उपरोक्त झूठा मुकदमा दायर करने वालो की जांच करवाने की कृपा करे और उनके खिलाफ सख्त से सख्त कानूनी कार्यवाही की जाये और इस पत्र को उपरोक्त वाद के रिकार्ड पर लाये जाने का आदेश देने की कृपा की जाये।

भगवान सिंह
प्रार्थी

भगवान सिंह पुत्र स्व० श्री उल्फत सिंह
पता—ग्राम—मुडारी, सिधारपुर,
सहस्वान, बदायूँ, उत्तर प्रदेश—243638

संलग्न

सभी दस्तावेजो की प्रतिलिपि साथ में संलग्न हैं।



शपथ पत्र (दावेदार)

मैं भगवान सिंह पुत्र स्व0 श्री उल्फत सिंह, पता—ग्राम—मुडारी, सिधारपुर, सहस्वान, बदायुँ, उत्तर प्रदेश—243638 एतद् द्वारा निश्ठापूर्वक निम्न प्रकार से धोशणा करती हूँ कि:—

1. यह कि मेरा उपरोक्त पता सही एवं सत्य है।
2. यह कि मैंने जो भी अपने प्रार्थना पत्र में कथन लिखे हैं। वह मेरे संज्ञान में सही एवं सत्य हैं और किसी भी प्रकार का मेरे उपर जोर दबाव नहीं है और कुछ भी मैंने इसमें छिपाया नहीं है। ईश्वर मेरा साक्षी हूँ।

भगवान सिंह

अभिसाक्षी

09 JUL 2024

सत्यापन:—

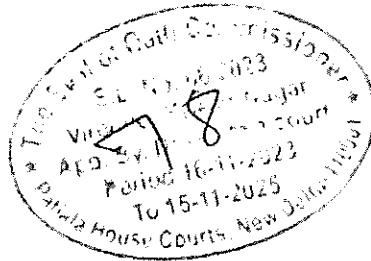
आज दिनांक 06.07.2024 को नई दिल्ली में यह सत्यापित किया जाता है कि उपरोक्त लिखित कथन मेरी निजी जानकारी में सही व सत्य है और इसमें मैंने कुछ भी नहीं छिपाया है

09 JUL 2024

भगवान सिंह

अभिसाक्षी

Solemnly sworn before me read
before me and the respondent
Admitted to be true
C. S. Commissioner, New Delhi



09 JUL 2024



भारत सरकार
Government of India



भगवान सिंह
Bhagvan Singh
जन्म तिथि / DOB: 01/01/1983
पुरुष / Male



8951 7076 5635

आधार - आम आदमी का अधिकार

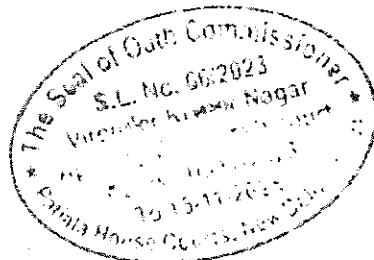
भगवान सिंह

नाम: भगवान सिंह, उल्फत, मुदरि सिधरपुर
आधार Unique Identification Authority of India

पता: आत्मज: उल्फत, मुदरि सिधरपुर, सहस्वान, बुदायूँ, उत्तर प्रदेश, 243638
Address: S/O: Ulfat, Mudari Sidharpur, Sahaswan, Budaun, Uttar Pradesh, 243638

8951 7076 5635

1947 1800 300 1947 help@uidai.gov.in www.uidai.gov.in



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL) DIARY No. 18885 OF 2024

WITH
LA. No. 112132/2024 - APPLICATION FOR EXEMPTION FROM FILING OF SLP
AND
LA. No. 112134/2024 - APPLICATION FOR CONDONATION OF DELAY IN FILING OF SLP
WITH
PRAYER FOR INTERIM RELIEF.

Criminal Appeal

BHAGWAN SINGH

... Petitioner(s)/Appellant(s)

VERSUS

STATE OF U.P AND ANOTHER

... Respondent(s)

1 STATE OF U.P.,
THROUGH ITS PRINCIPAL SECRETARY,
HOME U.P AT LUCKNOW, UTTAR PRADESH

PID: 127413/2024 FOR R(1) IN DIARY
NO. 18885/2024 (SEC II)

2 AJAY KATARA S/O MANMOHAN KATARA,
R/O E-2, ASHOK VATIKA, LAJPAT NAGAR,
NEAR P.S. SAHIBABAD,
DISTRICT SHAZIABAD, UTTAR PRADESH

PID: 127414/2024 FOR R(2) IN DIARY
NO. 18885/2024 (SEC II)

WHEREAS the Petition for Special Leave to Appeal with applications above mentioned (copy of which is filed in the Registry by Mr. ANUBHAV, Advocate on behalf of the petitioner above named was taken up for hearing before this Court on 17th May, 2024, when the Court was pleased to pass the following order:

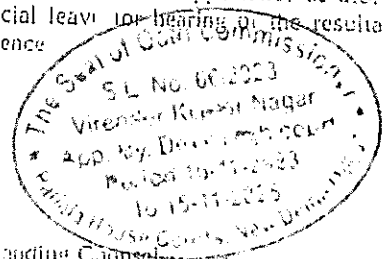
" Issue notice on both the application seeking condonation of delay in filing the SLP as well as on the SLP, returnable after eight weeks."

NOW, THEREFORE, TAKE NOTICE that the above matter(s) will be posted for hearing before this Court tentatively on 29th July, 2024 at 10.30 O' Clock in the forenoon or so soon thereafter as may be convenient to the Court when you may appear before the court either in person or through Counsel and show cause in writing to the Court as to why Special Leave and interim relief as prayed for be not granted and application for condonation of delay in filing SLP be not condoned and the resultant appeal be not allowed.

You may file your affidavit in opposition to the petition as provided under Rule 6 of Order XXXI S.C.R.2013 within 30 days from the date of receipt of notice or not later than 2 weeks before the date of posting for hearing, whichever be earlier, but shall do so only by setting out the grounds in opposition to the question of law or grounds set out in the SLPs and may produce such pleadings and documents filed before the Court/Tribunal against whose order the SLP is filed and shall also set out the grounds for not granting special leave or for vacating interim order if already granted.

TAKE FURTHER NOTICE that if you fail to enter appearance as aforesaid, no further notice shall be given to you even after the grant of special leave for hearing of the resultant appeal and the matter above mentioned shall be disposed of in your absence.

Dated : 21st May, 2024



ASSISTANT REGISTRAR

Copy to:-

1 Mr. Anubhav (adv.)

*2. Ms. Sakshi Kakkar, Advocate/Standing Counsel

*You are requested to file Vakalatnama/appearance on behalf of STATE OF UTTAR PRADESH

ASSISTANT REGISTRAR

भगवान सिंह

21/5/24

42-909

मुख्यालय पुलिस महानिदेशक, उत्तर प्रदेश

भाग उच्चतम न्यायालय प्रकरण/अतिआदेश पत्र/म.प्र.पु.सं.

विधि प्रकोट, प्रथम तल, टावर-2, पांचसठमहालया, नया नगर विभाग, लखनऊ-200001
दर्तांक-डीपी-एस-वि0प्र0-रिट-मिस/2024 / 337-
दिनांक: जून 24, 2024

परिष्कृत न्यायाधीश
लखनऊ

विषय: स्पेशल लीव दू अपील (क्रिमिनल) डायरी संख्या-19835/2024 भगवान सिंह बनाम प्रसार माध्यम राज्य व अन्य के समन्ध में।

महोदय,

चूंकि उपरोक्त विषयक श्री राजेश कुमार अग्रवाल, निरीक्ष सचिव, मुद्दा(मुनिन) अनुमान-12, उ0प्र0 शासन, लखनऊ के फाइल संख्या-12005/104/2024 दिनांक 19.6.2024 (अर्थात् प्रतिपक्ष) से संबंध ग्रहण करने का कष्ट करें, जो आपको सम्बोधित तथा पुलिस महानिदेशक उ0प्र0 के मुख्यालय पर जारी हुए विषयांकित प्रकरण में नियमानुसार सलाह विधिक/अर्थात् आवश्यक कार्यवाही करवा कर दर्ताकारी से शासन को अवगत कराने की अपेक्षा की गयी है। अतः आप में सहाय की अति आवश्यकता है।

अतः निवेदानुसार शासन का उद्योक्त प्र संलग्न कर रहे अनुरोध के साथ ही उ0प्र0 शासन के वर में की गई अपेक्षा के रूप में अपेक्षित कार्यवाही सम्बोधितता के माध्यम से करवा कर दर्ताकारी से शासन को अवगत कराने का कष्ट करें।

आपका यथोपरि

भगवान सिंह / रिट सेल

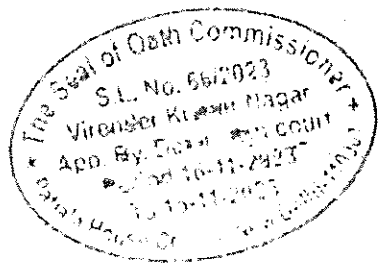
02
24/6

(नि. न्यायाधीश) राज
पुलिस अधीक्षक, विधि प्रकोट
मुख्यालय पुलिस महानिदेशक
उ0प्र0 लखनऊ।

24/06/24
131-06-24

प्रतिलिपि श्री राजेश कुमार अग्रवाल, निरीक्ष सचिव, मुद्दा(मुनिन) अनुमान-12, उ0प्र0 शासन, लखनऊ के फाइल संख्या-12005/104/2024 दिनांक 19.6.2024 से संबंध में, सूचनाएं।

Sir
न्यायाधीश
↓
24/6/24



भगवान सिंह